

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3741

ANSWERED ON:19.03.2015

ACQUISITION OF LAND

Mani Shri Jose K.;Thomas Prof. Kuruppassery Varkey;Venkatesh Babu Shri T.G.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Union Government has any proposal to set up a specialized agency for compensation, resettlement and rehabilitation plan for families displaced by land acquisition;
- (b) if so, the details thereof along with the proposed functions of the said agency and the time by which it is likely to be set up;
- (c) whether land acquisition is cited as one of the most prominent reasons for delay in various projects, if so, the reasons and the details thereof; and
- (d) the steps taken by the Government to ease the land acquisition law?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) and (b): Under the National Rehabilitation and Resettlement Policy, 2007, a National Monitoring Committee was constituted on 24.07.2008 under the Chairpersonship of Secretary, Department of Land Resources comprising of 18 members in the rank of Secretaries to the Govt. of India. Terms of Reference of the committee included reviewing and monitoring the progress of implementation of Rehabilitation and Resettlement schemes or plans relating to all cases to which this policy applies. Later, under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013, which came into effect from 01.01.2014, a National Monitoring Committee has been established on 02.03.2015 to review and monitor the implementation of rehabilitation and resettlement schemes or plans related to land acquisition under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 and National Rehabilitation and Resettlement Policy, 2007.

(c) and (d): Some State Governments and other stakeholders including farmers' associations have raised concerns on certain provisions of the Act. Accordingly, the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2014 (No. 9 of 2014) was promulgated on 31st December, 2014. The Ordinance inter- alia makes applicable the provisions relating to compensation, rehabilitation and resettlement of the said Act to the thirteen Acts mentioned in the Fourth Schedule of the said Act and amends certain other provisions to expedite the process of land acquisition. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Bill, 2015 to replace the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2014 (No. 9 of 2014) was introduced in Lok Sabha during the current Budget Session and has been passed by Lok Sabha with some amendments on 10.03.2015.